

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.11/(MAH)/2012
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.03.2017

NAME OF THE PARTIES: Ms. Hansaben Hirji Dedhia
V/s.
M/s. Ravi Gum Industries Ltd.

SECTION OF THE COMPANIES ACT: 111 of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	NARENDRA C. SAINI	Adv. for Applicant	
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COMMON ORDER

TCP No.11/111/CLB/MB/MAH/2012

TCP No.01/111/CLB/MB/MAH/2013

1. The Learned Representative of the Petitioner is present.
2. As happened in the past on several occasions, no one is present from the side of the Respondents.
3. The Learned Representative of the Petitioner has informed that the compliance of the Order dated 21.02.2017 has not been made and the costs of Rs. 5000/- (Rupees Five Thousand only) has also not been paid.
4. In this case the Respondents were earlier directed to produce in sealed cover the original Transfer Forms and the Share Certificates alongwith the connected evidences to the Bench Officer on or before 15th November, 2016, that too, has not been complied with so far. (See Order dated 24.10.2016 Para 3).
5. The Affidavit from the side of the Petitioner about the service and intimation of the date of hearing is placed on record, still Respondents are absent.

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TCP No.11/111/CLB/MB/MAH/2012

TCP No.01/111/CLB/MB/MAH/2013

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6. The Respondents are in continuous defaults, therefore, again another costs of Rs. 15,000/- (Rupees Fifteen Thousand only) is imposed to be paid to the Petitioner or the Legal Representative on or before 30.03.2017.
7. Now both the Petitions (*TCP No.11/2012 and TCP No.01/2013*) are listed for final hearing on **18.04.2017**. In case of non-appearance from the side of the Respondents, the Petition shall be decided ex-parte on merits.
8. The Petitioner is directed to communicate this Order and the next date of hearing to the other side and place on record the proof of service of the notice.

Sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

08.03.2017.